

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "TRX TECHNOLOGIES INDIA PRIVATE LIMITED"

1.	NAME OF CORPORATE PERSON	TRX TECHNOLOGIES INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	24/07/2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON INCORPORATED / REGISTERED	ROC-BANGALORE
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72200KA2007FTC043453
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE: 65/2, LAUREL 'B' BLOCK, 5TH FLOOR, BAGMANE TECH PARK, CV RAMAN NAGAR, BYRASANDRA BANGALORE, KA 560093 IN
6.	LIQUIDATION COMMENCEMENT DATE OF OCORPORATE PERSON	14 th August, 2023
7.	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS Nithya Pasupathy OLD NO: 28 (NEW NO: 10), 3 RD CROSS STREET, R.K. NAGAR, RAJA ANNAMALAI PURAM, CHENNAI, TAMIL NADU 600028, Email: nithya@prowiscorporate.com Telephone No. 9566033007 (REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144)
8.	LAST DATE FOR SUBMISSION OF CLAIMS	13 th September, 2023

Notice is hereby given that the **TRX TECHNOLOGIES INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 14th August, 2023.

The stakeholders of **TRX TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, **on or before 13th September, 2023** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

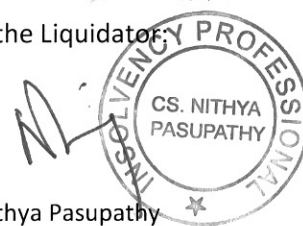
Name and Signature of the Liquidator

Date: 17th August, 2023

Place: Bangalore

CS Nithya Pasupathy

REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144



Regn. No: IBBI/IPA-002/IP-N00911/2020-2021/13144

Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram Chennai, Tamil Nadu 600028

Contact: 9566033007 email: nithya@prowiscorporate.com



The Singareni Collieries Company Limited
(A Government Company)
Regd. Office: KOTHAGUDEM- 507101,Telangana.

E-PROCUREMENT TENDER NOTICE

Tenders have been published for the following Services / Material Procurement through e-procurement platform. For details, please visit <https://tender.telangana.gov.in> -- or -- <https://www.sccmlines.com>

NIT/Enquiry No./Description / Subject - Last date and time for Submission of bid(s).

E152300157- Procurement of 32MM FLC Winding Rope for KGM Area- 25.08.2023-17:00 Hrs.

E092300153- Procurement of Ordinary Portland Cement through tender cum reverse auction for use at Kothagudem, Ramagundam and Bellampalli regions - 28.08.2023-17:00 Hrs.

E122300152- Hiring of Prewiegh bin loading system at Yellandu railway siding, Yellandu Area for a period of 5 years - 29.08.2023-17:00 Hrs.

E192300164- Hiring of 4 (Four) Nos. of Highly Skilled Persons for working at F&A Dept., Marketing Dept. and Purchase Dept., Singareni Bhavan, SCCL, Hyderabad for a period of 2 (Two) years under Unit Rate System-31.08.2023 - 17:00 Hrs.

E192300163- Hiring of 2 Nos. of 500KVA, 3-Phase, 440V Diesel Generator Sets for a period of 6 months for Naini Coal Mine of Naini Area of SCCL - 31.08.2023-17:00 Hrs.

General Manager (Material Procurement)

NIT/Enquiry No./Description / Subject / Estimated Contract Value - Last date and time.

CRP/CVL/BPA/TN-26/2023-24 DL07.08.2023 Maintenance of Goleti CHP Siding (MSCA) served by - Asifabad Road Railway Station on Khazipet- Ballarsha Section of SC Railways for Two years period i.e., 2023-24 & 2024-25 in Bellampalli Area, Kurnambheem-Asifabad Dist., Telangana State Rs. 63.25.50/- - 21.08.2023-05.30PM.

CRP/CVL/BHP/TN-27/2023-24 DL09.08.2023 Design, construction, testing and commissioning of 2 No. 750 KLD Sewage Treatment Plants based on Forced Bed Aerated Constructed Wetland Technology (1 no. at Model colony and 1 no. at Ramappa colony) including comprehensive Operation & Maintenance for a period of 5 years (after successful trial run of 2 months) on EPC basis at Bhupalipalli area, Jayashankar Bhupalipalli Dist., Telangana State. EPC Mode tender - 06.09.2023-4.30 PM.

CRP/CVL/RG-TN-28/ 2023-24, dl10.08.2023 -Repairs to RCC columns and steel columns at GDK1 CSP and RCC bunker of GDK2A incline and Manway and Main Incline beams at GDK1 incline in RG-1 area, Godavarkhanti, Peddapalli Dist., Telangana State Rs. 70.31.05/- - 25.08.2023-4.30 PM.

CRP/CVL/RG-TN-29/ 2023-24, dl11.08.2023 - Design, construction,testing, commissioning of 2 Nos Rapid Gravity Filter plants each of 20 MLD capacity & 15 MLD capacity using sand as filter media including all Civil, Mechanical, Electrical & Instrumental accessories and other infrastructural facilities such as interconnecting pipelines, laboratory building etc., duly complying with relevant IS codes in the design of plant components including trial run for 90 days and comprehensive operation & maintenance of plants for a period of five years near GDK1 incline fan house at RG-1 Area, Godavarkhanti, Peddapalli Dist., Telangana State. 02.09.2023-4.30PM.

General Manager (Civil)

PR/2023-24/ADVT/MP/CVL/37 **DIPR R.O. No. : 510-PP-CL-AGENCY/ADVT/1/2023-24**



HB ESTATE DEVELOPERS LIMITED
CIN: L99999HR1994PLC034146
Registered Office : Plot No. 31, Echelon Institutional Area, Sector 32, Gurugram-122001, Haryana
Ph. : + 91-124-4675500, Fax No. : + 91-124-4370985
E-mail : corporate@hbestate.com, Website : www.hbestate.com

INFORMATION REGARDING 29TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Dear Members,

Notice is hereby given that the 29th Annual General Meeting ('AGM') of the members of **HB Estate Developers Limited** ('the Company') will be held on **Friday, 22nd September, 2023 at 12:00 Noon** through Video Conference ('VC') / Other Audio Visual Means ('OAVM') facility without the physical presence of the members at a common venue to transact the business as set out in the notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 05th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 03/2022 dated 05th May, 2022 and Circular No. 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated 12th May, 2020, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated 15th January, 2021, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2022/62 dated 13th May, 2022 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 05th January, 2023 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as 'the Circulars'). The Company has engaged the services of National Securities Depository Limited (NSDL) as the authorised agency to provide the facility of attending AGM through VC/ OAVM, Remote e-voting before AGM and e-voting during AGM.

In Compliance with the aforesaid Circular(s), the Notice of the 29th AGM and the Annual Report of the Company for the Financial Year 2022-23 will be sent only through electronic mode to all those members, whose e-mail address is registered / available with the Company / Depository Participant(s). The aforesaid documents will also be available on the website of the Company at www.hbestate.com, on the website of the Stock Exchange i.e. BSE Limited, at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com

The members will have an opportunity to cast their vote electronically on the business set out in the AGM Notice through remote e-voting / e-voting during the AGM. The detailed procedure for remote e-voting / e-voting during the AGM by Members holding shares in Physical mode and Members, who have not registered their e-mail address with the Company, will be provided in the Notice of AGM.

Members who have not registered their e-mail address with the Company / Depository Participant(s) are requested to register the same as per Instructions given below:

Physical Holding	Members are requested to register/update their e-mail addresses by sending a request letter to the Company's Registrar and Share Transfer Agent (RTA), RCMC Share Registry Private Limited through an e-mail at investor.hb@rcmcdelhi.com , mentioning Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and any one of the following documents viz., Aadhaar Card, Driving License, Voter Card, Passport or Utility bill in support of the address proof of the Member as registered with the Company for the purpose of obtaining e-voting User ID & Password, Notice of AGM and Annual Report 2022-23.
Demat Holding	Please update e-mail address / Bank Account Details with your Depository Participants (DPs).

For HB Estate Developers Limited
Sd/-
RADHIKA KHURANA
(Company Secretary)
M. No.: A-32557

Date : 16th August, 2023
Place : Gurugram



HB LEASING AND FINANCE COMPANY LIMITED
CIN: L65910HR1982PLC034071
Registered Office : Plot No. 31, Echelon Institutional Area, Sector 32, Gurugram-122001, Haryana
Ph. : + 91-124-4675500, Fax No. : + 91-124-4370985
E-mail : corporate@hbleasing.com, Website : www.hbleasing.com

INFORMATION REGARDING 40TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Dear Members,

Notice is hereby given that the 40th Annual General Meeting ('AGM') of the members of **HB Leasing and Finance Company Limited** ('the Company') will be held on **Friday, 22nd September, 2023 at 03:00 P.M.** through Video Conference ('VC') / Other Audio Visual Means ('OAVM') facility without the physical presence of the members at a common venue to transact the business as set out in the notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 05th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 03/2022 dated 05th May, 2022 and Circular No. 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated 12th May, 2020, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated 15th January, 2021, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2022/62 dated 13th May, 2022 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 05th January, 2023 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as 'the Circulars'). The Company has engaged the services of National Securities Depository Limited (NSDL) as the authorised agency to provide the facility of attending AGM through VC/ OAVM, Remote e-voting before AGM and e-voting during AGM.

In accordance with the aforesaid Circular(s), the Notice of 40th AGM and Annual Report for the Financial Year 2022-23 will be sent only through electronic mode to those members, whose e-mail address is registered / available with the Company / Depository Participant(s). The aforesaid documents will be available on the website of the Company at www.hbleasing.com, website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com

The members will have an opportunity to cast their vote electronically on the business set out in the AGM Notice through remote e-voting / e-voting during the AGM. The detailed procedure for remote e-voting / e-voting during the AGM by Members holding shares in Physical mode and Members, who have not registered their e-mail address with the Company, will be provided in the Notice of AGM.

Members who have not registered their e-mail address with the Company / Depository Participant(s) are requested to register the same as per Instructions given below:

Physical Holding	Members are requested to register/update their e-mail addresses by sending a request letter to the Company's Registrar and Share Transfer Agent (RTA), RCMC Share Registry Private Limited through an e-mail at investor.hb@rcmcdelhi.com , mentioning Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and any one of the following documents viz., Aadhaar Card, Driving License, Voter Card, Passport or Utility bill in support of the address proof of the Member as registered with the Company for the purpose of obtaining e-voting User ID & Password, Notice of AGM and Annual Report 2022-23.
Demat Holding	Please update e-mail address / Bank Account Details with your Depository Participants (DPs).

For HB Leasing and Finance Company Limited
Sd/-
SONALI SHARMA
(Company Secretary)
M. No.: ACS-59728

Date : 16th August, 2023
Place : Gurugram



SCHEDULE I FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF "TRX TECHNOLOGIES INDIA PRIVATE LIMITED"

SL.NO	PARTICULARS	DETAILS
1.	Name of Corporate Person	TRX TECHNOLOGIES INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	24/07/2007
3.	Authority under which corporate person incorporated / Registered	ROC - BANGALORE
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72200KA2007FTC043453
5.	Address of the registered office and principal office (if any) of corporate person	REGISTERED OFFICE: 65/2, LAUREL 'B' BLOCK, 5TH FLOOR, BAGMANE TECH PARK, CV RAMAN NAGAR, BYRASANDRA BANGALORE, KA 560093 IN
6.	Liquidation commencement date of corporate person	14 th August, 2023
7.	Name, Office Address, Email Address, Telephone Number and the registration number of the liquidator	CS Nithya Pasupathy Old No: 28 (New No: 10), 3 rd Cross Street, R.k. Nagar, Raja Annamalai Puram, Chennai, TamilNadu 600028, Email: nithya@prowisecorporate.com Telephone No. 9566033007 (REG NO. IBBI/PA-002/IP-NO0911/2020-2021/13144)
8.	Last date for submission of claims	13th September, 2023

Notice is hereby given that the **TRX TECHNOLOGIES INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 14th August, 2023. The stakeholders of **TRX TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **13th September, 2023** to the liquidator at the address mentioned against Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties

Sd/-
Name and Signature of the Liquidator:
CS Nithya Pasupathy

Date: 17.08.2023
Place: Bangalore REG NO. IBBI/PA-002/IP-NO0911/2020-2021/13144



SIGACHI INDUSTRIES LIMITED
229/1 & 90, KALYAN'S TULSIRAM CHAMBERS, MADINAGUDA, HYDERABAD - 500049, TELANGANA
CIN: L24110TG1989PCLC009497

Form PAS-1
[Pursuant to section 27(1) and rule7(2) of Companies (Prospectus and Allotment of Securities) Rules, 2014]
Advertisement giving details of notice of special resolution for varying the terms of any contract referred to in the prospectus or altering the objects for which the prospectus was issued
Corporate Identification Number (CIN) -L24110TG1989PCLC009497
Name of the company- Sigachi Industries Limited
Registered office address- 229/1 & 90, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad – 500049-Telangana

PUBLIC NOTICE

Notice is hereby given that by a resolution dated 10.08.2023, the Board has proposed to vary the terms of the contract referred to in the prospectus dated 08.11.2021 (or to alter the object(s) for which the prospectus dated 08.11.2021 was issued) issued in connection with issue of upto 76,95,000 Equity Shares at an issue price of Rs. 163/- per share aggregating to Rs. 12,542.85 Lacs

In pursuance of the said resolution, further notice is given that for approving the said proposition, a special resolution is to be passed by the Shareholders in the Annual General Meeting.

The details regarding such variation/alteration are as follows:-

- Particulars of the terms of the contract to be varied (or objects to be altered)- To vary the location of one of the projects envisaged in the Objects of the Public Issue referred to in the Prospectus dated 22.10.2021
- Particulars of the proposed variation/alteration- relocation of the CCS (Cros Carmellose Sodium) project from Kurnool (Andhra Pradesh) to Dahej (Gujarat)
- Reasons/justification for the variation- The reasons and justification for the relocation of the CCS (Cros Carmellose Sodium) project from Kurnool (Andhra Pradesh) to Dahej (Gujarat) are detailed below:
 - ★ Administrative / Operational Convenience: Dahej offers a more favourable administrative and operational environment, which may include smoother regulatory processes and better infrastructure, making it easier to run the CCS project efficiently.
 - ★ Easy Accessibility of Raw Materials: Dahej's proximity to easily accessible sources of raw materials is beneficial for the CCS project, leading to cost savings and improved operational efficiency. The presence of a convenient seaport can further facilitate imports and exports.
 - ★ Special Economic Zone (SEZ) Location: Being in an SEZ location can provide additional advantages, including ease of import and export, potentially reducing hurdles and enhancing international trade opportunities.
 - ★ Interchange / Transfer of Resources: The presence of existing manufacturing facilities of the Company in the vicinity of Dahej, involved in related activities, can enable resource interchange and transfer, leading to synergies and improved overall project efficiency.
 - ★ Good Business Prospects: Dahej's favorable market opportunities and demand for CCS products, possibly due to a larger presence of business operations and increasing demand for carbon capture technologies, make it an attractive location for the project.
 - ★ Complex Expient Manufacturing Facilities: Dahej's suitability for setting up complex expient manufacturing facilities is a crucial factor as it can significantly contribute to the CCS project's success or benefit related industries.
- Effect of the proposed variation/alteration on the financial position of the company- There is no effect on the financial position of the company.
- Major Risk factors pertaining to the new Objects- Since there is no change in the amount earmarked as well as nature of the manufacture, there are no further risk factors pertaining to the relocation of the CCS project at Dahej, Gujarat except the risk factors as mentioned in the Prospectus.
- Names of Directors who voted against the proposed variation/alteration - Nil
- Any interested person may obtain the copy of the special resolution along with the explanatory statement free of charge at the registered office of the company or at the office of its Company Secretary Ms. Shreya Mitra at 229/1 & 90, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad – 500049, Telangana or visit the website of the Company viz. www.Sigachi.com for a copy of the same.

For Sigachi Industries Limited
Sd/- Shreya Mitra
Date: 16.08.2023
Place: Hyderabad Company Secretary and Compliance Officer



DHAMPUR
Legacy for tomorrow

DHAMPUR SUGAR MILLS LIMITED
Regd. Office: Dhampur, Distt. Bijnor-246761, U.P
Corp. Office: 6th Floor, Max House, Okhla Phase-II, New Delhi-110020
CIN- L15249UP1933PLC000511, Ph: 011- 41259400
Email id: investordeskg@dhampursugar.com
Website: www.dhampursugar.com

NOTICE OF 88TH ANNUAL GENERAL MEETING E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the **88th Annual General Meeting ("AGM")** of the Members of Dhampur Sugar Mills Limited ("the Company") will be held through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") on **Tuesday, 12th September, 2023, at 02.00 P.M. (IST)**. The venue of the AGM shall be deemed to be the Registered Office of the Company i.e., Dhampur, District Bijnor-246761 (U.P.).

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules thereunder, provisions of Securities Exchange Board of India (Listing Obligations Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations") read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 02/2021 dated Jan 13, 2021, 02/2022 dated May 5, 2022 and 10/2022 dated December 28, 2022 issued by Ministry of Corporate Affairs ("MCA"), and Securities and Exchange Board of India (SEBI) Circular No SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023.

In compliance with the abovementioned provisions and circulars, the Notice of AGM and Annual Report including the Audited Financial Statements for the year ended 31st March, 2023 have been e-mailed to all the Members whose e-mail IDs are registered with the Company or M/s. Alankit Assignments Limited ("RTA") and Depository Participant(s) ("DPs"). The electronic dispatch of Notice of AGM and Annual Report to Members has been completed on 16th August, 2023. The Notice of the AGM and Annual Report are also available on the website of the Company i.e., www.dhampursugar.com, website of Stock Exchanges i.e., at BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com) and on the website of NSDL (www.evoting.nsdl.com). The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection upon login at NSDL e-voting system at <https://www.evoting.nsdl.com>. The requirement of sending physical copies of the Notice of the AGM and Annual Report for the Financial Year 2022-23 has been dispensed with pursuant to the aforesaid MCA/ SEBI Circulars.

Instructions for Remote E-voting and E-voting during the AGM:

- Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard - 2, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at AGM. Members holding shares either in physical form or dematerialised form, as on Tuesday, 5th September, 2023 (cut-off date), shall cast their vote electronically through electronic voting system (remote e-voting) of NSDL at <https://www.evoting.nsdl.com>. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 88th AGM will be transacted through voting by electronic means only.
- The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Tuesday, 5th September, 2023 (cut - off date).
- The remote e-voting period will commence on Saturday, 9th September, 2023 at 09.00 A.M. and ends on Monday, 11th September, 2023 at 05.00 P.M. The remote e-voting mode shall be disabled for voting at 05.00 pm on Monday, 11th September, 2023. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently.
- The remote e-voting mode will be disabled by NSDL thereafter and Members will not be allowed to vote electronically beyond the said date and time;
- Members who have acquired shares after sending the Annual Report through electronic means and before the cut-off date are requested to refer to the Notice of AGM for the process to be adopted for obtaining the USER ID and Password for casting the vote.
- Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however, they shall not be eligible to vote at the meeting.
- The procedure of electronic voting is available in the Notice of the AGM as well as in the email sent to the Members by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Members and 'e-voting user manual' for Members available in the downloads section of the e-voting website of NSDL <https://www.evoting.nsdl.com>. Members who need assistance before or during the AGM with use of technology, can
 - Contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no. : 022-48667000 and 022-24997000 in case of holding with NSDL and call at toll free no.: 1800 225533 in case of holding with CDSL. Or
 - Contact Ms. Sarita Moti, Assistant Manager, NSDL, at designated e-mail ID: evoting@nsdl.co.in
- The Notice of AGM is available on the Company's website www.dhampursugar.com on the website of Stock Exchanges i.e., at BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com) and on the website of NSDL (www.evoting.nsdl.com).

Mr. Saket Sharma (FCS :4229), Partner, M/s GSK & Associates, Company Secretaries have been appointed as the Scrutinizer to Scrutinize the e-voting process before and during the AGM in a fair and transparent manner.

Manner of registering/ updating email addresses:

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to Alankit Assignments Limited, RTA of the Company at ria@alankit.com, or to the Company at investordeskg@dhampursugar.com, along with the copy of the signed request letter mentioning the name, folio no., address of the member, Form ISR 1 (available on the website of the Company), self-attested copy of the PAN Card and self-attested scanned copy of any document (such as Driving License, Election Identity Card, Passport, etc.) as proof of address of the Member. Please also send your bank detail with original cancelled cheque to our RTA (i.e., Alankit Assignments Limited, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 along with letter mentioning folio no., if not registered already).

Members holding shares in dematerialized mode are requested to register/update their email addresses with the relevant Depository Participants. Please also update your bank detail with your DP for future benefits directly in bank accounts, if not registered already. Members are requested to update their email addresses by 4th September, 2023. After successful registration of the email address, the Members of the Company as on the cut-off date i.e., 5th September, 2023, would receive a soft copy of the AGM Notice along with the Annual Report and Voting instructions. In case of any queries, Members are requested to write to the RTA at ria@alankit.com or to the Company at investordeskg@dhampursugar.com. This Notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable Circulars of MCA and SEBI.

Manner of joining the AGM:

Members may access by following the steps mentioned in Notice of AGM under Access to NSDL e-voting system. After successful login, you can see link "VC/OAVM link" placed under 'Join General meeting' menu against Company name. Click on VC/OAVM link placed under Join General Meeting menu. The link for VC/OAVM will be available in Shareholder/Member login where the EVEN of Company will be displayed. Please note that the members who do not have the User ID and Password for e-Voting or have forgotten the User ID and Password may retrieve the same by following the remote e-voting instructions mentioned in the notice to avoid last minute rush.

Book Closure

Notice is hereby given that pursuant to the Regulation 42 of the Listing Regulations and Section 91 of the Act and the rules made thereunder, we wish to inform you that the Register of Members and Share Transfer Books of the Company shall remain closed from Wednesday, 6th September 2023 to Tuesday, 12th September, 2023 (both days inclusive) for the purpose of AGM.

By order of the Board
For Dhampur Sugar Mills Limited
Sd/-
Aparna Goel
Company Secretary & Compliance Officer
Membership No.: A22787

Place: New Delhi
Date : 16.08.2023

ADARSH REALTY & HOTELS PRIVATE LIMITED				
Corporate Identity Number: U70101KA1996PTC021038				
Regd. Office: No. 2/4, Langford Garden, Richmond Town, Bangalore - 560 025				
Email: corporate@adarshdevelopers.com, Tel: 91-8041343400				
Statement of Unaudited Financial Results for the Quarter Ended June 30, 2023				
(Amount in Lakhs)				
Sl. No.	Particulars	Qtr. ended 30.06.2023 (Unaudited)	Qtr. ended 30.06.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
1.	Total Income from Operations	4,488.73	4,153.75	34,186.07
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(2,426.41)	(2,719.36)	8,524.76
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(2,426.41)	(2,719.36)	8,524.76
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(2,426.41)	(2,719.36)	15,540.36
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(2,426.41)	(2,719.36)	15,540.36
6.	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7.	Reserves (excluding Revaluation Reserve)	(2,152.15)	(17,985.45)	274.26
8.	Securities Premium Account	-	-	-
9.	Net worth	(59,521.82)	(2,985.45)	15,274.26
10.	Paid up Debt Capital	60,838.54	53,340.11	53,521.88
11.	Outstanding Redeemable PreferenceShares	-	-	-
12.	Debt Equity Ratio	4.57	(25.13)	3.67
13.	Earnings Per Share (face value of Rs. 10/-) (for continuing and discontinued operations)-			
1.	Basic:	(1.62)	(1.81)	10.36
2.	Diluted:	(1.62)	(1.81)	10.36
14.	Capital Redemption Reserve	-	-	-
15.	Debtenture Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	0.05	(0.20)	1.86
17.	Interest Service Coverage Ratio	0.05	(0.20)	1.86
Notes: (a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange under Regulation 52 of the Listing Regulations. The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange. (b) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made to the Bombay Stock Exchange and can be accessed on the website of BSE - www.bseindia.com .				
For Adarsh Realty and Hotels Private Limited Sd/- B M Jayeshankar, Managing Director DIN: 00745118				

SHIVAKAR DEVELOPERS PRIVATE LIMITED				
Corporate Identity Number: U45200KA2008PTC046956				
Regd. Office: No. 2/4, Langford Garden, Richmond Town, Bangalore - 560 025				
Email: cocs@adarshdevelopers.com, Tel: 91-8041343400				
Statement of Unaudited Financial Results for the Quarter Ended June 30, 2023				
(Amount in Lakhs)				
Sl. No.	Particulars	Qtr. ended 30.06.2023 (Unaudited)	Qtr. ended 30.06.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
1.	Total Income from Operations	-	NA	776.32
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(114.08)	NA	(271.63)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(114.08)	NA	(271.63)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(114.08)	NA	(271.63)
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(114.08)	NA	(271.63)
6.	Paid up Equity Share Capital	1.00	NA	1.00
7.	Reserves (excluding Revaluation Reserve)	753.10	NA	867.18
8.	Securities Premium Account	-	NA	-
9.	Net worth	754.10	NA	868.18
10.	Paid up Debt Capital	11,468.50	NA	9,516.79
11.	Outstanding Redeemable Preference Shares	-	NA	-
12.	Debt Equity Ratio	14.49	NA	9.05
13.	Earnings Per Share (face value of Rs. 10/-) for continuing and discontinued operations)- 1. Basic; 2. Diluted;	(0.01) (0.01)	NA	(0.03) (0.03)
14.	Capital Redemption Reserve	-	NA	-
15.	Debenture Redemption Reserve	-	NA	-
16.	Debt Service Coverage Ratio	-	NA	-
17.	Interest Service Coverage Ratio	(0.04)	NA	(0.11)

*NA - As the company got listed on January 4, 2023

Notes: (a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange under Regulation 52 of the Listing Regulations. The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange. (b) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made to the Bombay Stock Exchange and can be accessed on the website of BSE - www.bseindia.com.

For SHIVAKAR DEVELOPERS PRIVATE LIMITED

Sd/- **B M Jayashankar**, Director DIN: 00745118

ದಿನಾಂಕ: 17.08.2023, ಸ್ಥಳ: ಬೆಂಗಳೂರು

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,

CV Raman Nagar, Byrasandra Bangalore – 560093

CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

SHORTER NOTICE OF EXTRAORDINARY GENERAL MEETING

SHORTER NOTICE is hereby given that the Extraordinary General Meeting (EGM) of the members of **TRX TECHNOLOGIES INDIA PRIVATE LIMITED** will be held on **MONDAY, AUGUST 14, 2023 at 11.30 A.M. at 65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park, CV Raman Nagar, Byrasandra, Bangalore – 560093, Karnataka, India**, to transact the following business:-

SPECIAL BUSINESSES:

1. APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY:

To consider and, if thought fit, to pass with or without modification(s), the following resolution as a Special Resolution:

“RESOLVED THAT pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, and subject to the approval of creditors of the company, if any, the consent of shareholders of the Company be and is hereby accorded to voluntary liquidate the company.

RESOLVED FURTHER THAT the Declaration of Solvency along with the necessary Affidavit, and List of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations for the previous two years (31st March, 2022 and 31st March, 2023) be and is hereby considered, approved and adopted.

RESLOVED FURTHER THAT any Director of the Company be and is hereby authorized to sign and file the necessary forms with the Registrar of Companies, take all the necessary actions, steps in connection with the above resolution including filing of necessary intimation in relation to the voluntary liquidation of the Company with all the necessary authorities and to do all the deeds or things as are incidental or necessary thereto.”

2. APPROVAL FOR APPOINTMENT OF LIQUIDATOR FOR THE PURPOSE OF VOLUNTARY LIQUIDATION.

To consider and, if thought fit, to pass with or without modification(s), the following resolution as a Special Resolution:

“RESOLVED THAT in terms of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, and subject to the approval of creditors of the company, if any, consent of the shareholders of the company be and is hereby accorded to appoint Ms. Nithya Pasupathy (IP Reg. No. IBBI/IPA-002/IP-N00911/2020-2021/13144) a member of the insolvency professional agency and registered with the Insolvency and Bankruptcy Board of India, to act as the liquidator of the Company for the purpose of voluntary liquidation of the Company at a remuneration of INR 5,00,000/- (Rupees Five Lakh only) exclusive of tax and cost, charges and other out of pocket expenses which will be reimbursed on actual basis and as may be agreed mutually.

Sandya V



TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra Bangalore – 560093
CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

RESOLVED FURTHER THAT Ms. Nithya Pasupathy be and is hereby authorized to exercise all the powers and duties as exercisable by the liquidator as provided in Section 35 and all other applicable provisions of the Insolvency and Bankruptcy Code, 2016 and Chapter IV of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, for affecting the voluntary liquidation of the Company.

RESLOVED FURTHER THAT any Director of the Company be and is hereby authorized to take all the necessary actions, steps including filing of necessary intimation in relation to the voluntary liquidation, appointment of insolvency professional as the liquidator of the Company with all the necessary authorities to give effect to the above resolutions and to do all the deeds or things as are incidental or necessary thereto.”

By Order of the Board of Directors

For TRX Technologies India Private Limited

Sandeep Ujire

Sandeep Ujire Padvetnaya
Director

DIN: 09563593



Registered office address: 65/2, Laurel 'B' Block,
5th Floor, Bagmane Tech Park, CV Raman Nagar,
Byrasandra, Bangalore – 560093,
Karnataka, India

Date: August 3, 2023

TRX Technologies India Private Limited

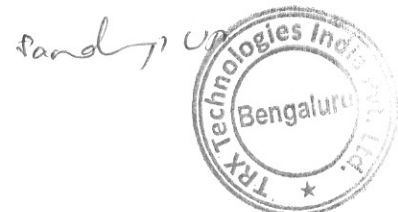
Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra Bangalore – 560093
CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

NOTES

1. A member entitled to attend and vote at the extraordinary general meeting is entitled to appoint a proxy to attend and vote on a poll instead of himself/ herself and the proxy need not to be a member of the company. The instrument appointing the proxy should, however, be deposited at the registered office of the company duly completed not less than 48 hours before the scheduled time fixed for holding the meeting.
A blank proxy form is enclosed.
2. A person can act as a proxy on behalf of members not exceeding fifty and holding in the aggregate not more than ten percent of the total share capital of the Company carrying voting rights. A member holding more than ten percent of the total share capital of the Company carrying voting rights may appoint a single person as proxy and such person shall not act as a proxy for any other person or shareholder.
3. During the period beginning 24 hours before the time fixed for the commencement of the meeting and ending with the conclusion of the meeting, a member would be entitled to inspect the proxies lodged at any time during the business hours of the company, provided that not less than three days of notice in writing is given to the company.
4. No gifts, gifts coupons, or cash in lieu of gifts is distributed in the Meeting.
5. The relevant explanatory statement pursuant to section 102 of the Companies Act, 2013 in respect of the Special Businesses as set out above is annexed hereto and form part of this notice.
6. Members are requested to:-
Deliver duly completed and signed attendance slip at the entrance of the meeting venue, as entry to the hall will be strictly on the basis of the entry slip available at the counter of the venue to be exchanged with the attendance slip
7. The Notice for the Extraordinary General Meeting will be available for inspection at the Registered Office of the Company on all working days during the business hours and up to the date of Extraordinary General Meeting.
8. All documents referred to in the accompanying notice and explanatory statement are open for inspection at the Registered Office of the Company during the normal business hours on all working days (except Saturdays, Sundays and Public Holidays) up to the date of this Extraordinary General Meeting.
9. In case of joint holders attending the Meeting, only such joint holder who is higher in the order of names will be entitled to vote.
10. Pursuant to provisions of section 101 of the Act, the meeting will be convened at a shorter notice after obtaining consent, in writing, of not less than 95% of the members (in number) of the Company. The draft consent letter is enclosed with notice. Members are requested to send the signed consent letter before the EGM.

The Landmark for reaching the venue is 65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park, CV Raman Nagar, Byrasandra, Bangalore – 560093, Karnataka, India.

Route Map is attached:



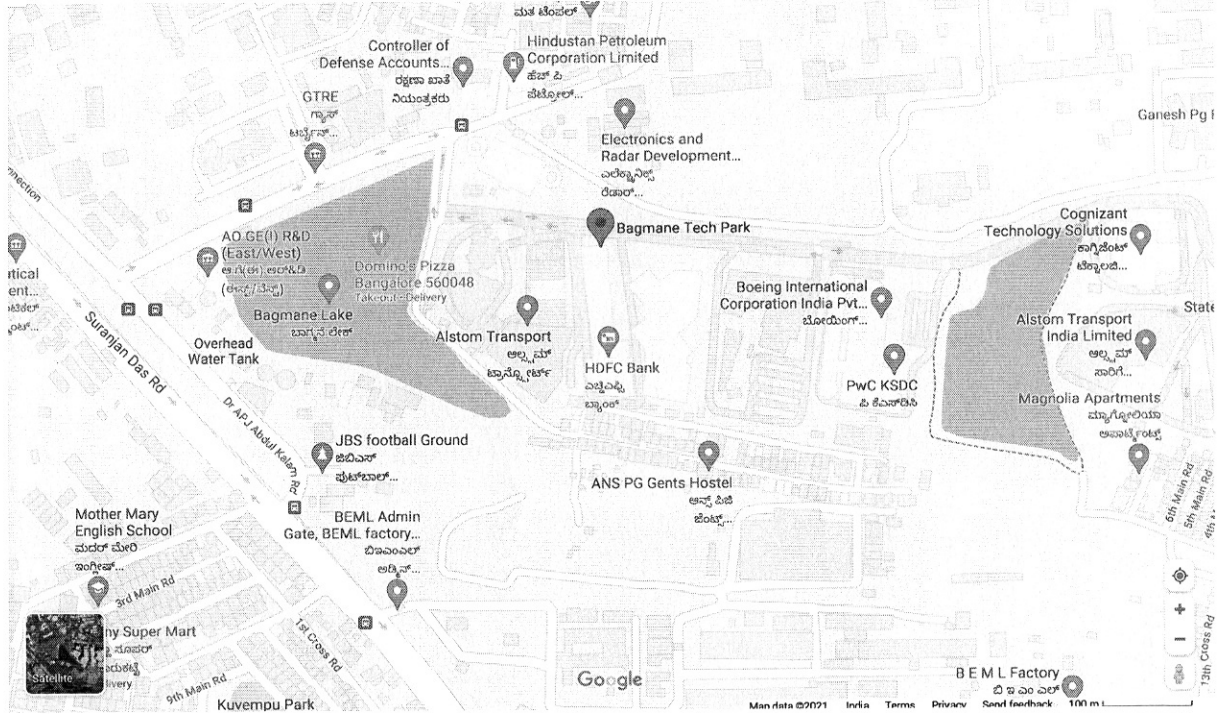
TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,

CV Raman Nagar, Byrasandra Bangalore – 560093

CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

ROUTE-MAP TO THE VENUE OF EXTRAORDINARY GENERAL MEETING OF TRX TECHNOLOGIES INDIA PRIVATE LIMITED



By Order of the Board of Directors
For TRX Technologies India Private Limited

Sandeep Ujire
Sandeep Ujire Padvetnaya
Director
DIN: 09563593



Registered office address: 65/2, Laurel 'B' Block,
5th Floor, Bagmane Tech Park, CV Raman Nagar,
Byrasandra, Bangalore – 560093,
Karnataka, India

Date: August 3, 2023

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,

CV Raman Nagar, Byrasandra Bangalore – 560093

CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

ANNEXURE TO THE NOTICE

(Explanatory Statement pursuant to section 102 of the Companies Act, 2013)

As required by Section 102 of the Companies Act, 2013 (Act), the following explanatory statement sets out all material facts relating to the businesses mentioned under Item No. 1 & 2 of the accompanying Notice:

ITEM NO. 1: APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY

The Company was incorporated on 24/07/2007 with the objective to carry on the business of providing information technology services.

However, presently the Company is not carrying any business activity and management of the company does not have any future plans to run the affairs of the company in a manner which will be fruitful for the shareholders of the company.

Therefore, the boards of directors of the Company considered the matter and were of the opinion that in view of the non-availability of the business prospects it will be best to voluntarily liquidate the Company.

Further, the board made a pragmatic assessment of the affairs of the Company and formed an opinion that the Company is solvent and will be able to pay its debts, if any, in full from the assets of the company.

Pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the approval of members of the Company is required by way of Special Resolution to voluntarily liquidate the Company.

The Board of Directors of the Company recommends the resolution for your approval as Special Resolution.

None of the Directors or their relatives are interested or concerned, financially or otherwise in the proposed special resolution as set out at the Item No. 1 of the Notice.

ITEM NO. 2: APPROVAL FOR APPOINTMENT OF LIQUIDATOR FOR THE PURPOSE OF VOLUNTARY LIQUIDATION

For the purpose of voluntary liquidation of the Company, a Liquidator is required to be appointed as per the provisions of Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions.

The Board recommends the name of Ms. Nithya Pasupathy (IP Reg. No. IBBI/IPA-002/IP-N00911/2020-2021/13144), a member of the insolvency professional agency and registered with the Insolvency and Bankruptcy Board of India as an Insolvency Professional and who is meeting the eligibility criteria as specified under Regulation 6 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, to be appointed as Liquidator of the Company at such remuneration as specified in the resolution, for the purpose of voluntary liquidation and to carry out the functions and duties as per the provisions of Section 35 and all other applicable provisions of the Insolvency and Bankruptcy Code, 2016.

Sandhya



TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra Bangalore – 560093
CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

Pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the approval of members of the Company is required by way of Special Resolution for appointment of insolvency professional to act as the liquidator.

The Board of Directors of the Company recommends the resolution for your approval as Special Resolution.

None of the Directors or their relatives are interested or concerned, financially or otherwise in the proposed special resolution as set out at the Item No. 2 of the Notice.

By Order of the Board of Directors
For TRX Technologies India Private Limited


Sandeep Ujire Padvetnaya
Director
DIN: 09563593



Registered office address: 65/2, Laurel 'B' Block,
5th Floor, Bagmane Tech Park, CV Raman Nagar,
Byrasandra, Bangalore – 560093,
Karnataka, India

Date: August 3, 2023



SAP CONCUR
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: Acknowledgement of receipt of the Notice of Extraordinary General Meeting (“EGM”) of TRX Technologies India Private Limited

We, **Concur Technologies Inc.**, with the office of the Company situated at 601 108th Avenue NE, Suite 1000, Bellevue, Washington, USA. (“Company”) **holding 1 (One)** Equity Shares of **₹ 10** (Rupees Ten) each in TRX Technologies India Private Limited hereby acknowledge the receipt of the **Notice of Extraordinary General Meeting (“EGM”)** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, Concur Technologies Inc.,

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023



SAP CONCUR
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: Authorization to attend and vote at the Extraordinary General Meeting (“EGM”) of TRX Technologies India Private Limited

We, **Concur Technologies Inc.**, with the office of the Company situated at 601 108th Avenue NE, Suite 1000, Bellevue, Washington, USA. (“Company”) **holding 1 (One) Equity Shares of ₹ 10** (Rupees Ten) each in **TRX Technologies India Private Limited** hereby authorize **Mr. Venkat Rao Chavali, Director Accounting Expert**, to attend and vote on behalf of Concur Technologies Inc., at **the Extraordinary General Meeting** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, Concur Technologies Inc.,

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023



SAP CONCUR
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

Consent of shareholder for shorter notice
[Pursuant to Section 101(1) of the Companies Act, 2013]

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: CONSENT BY SHAREHOLDER FOR SHORTER NOTICE

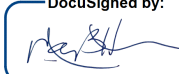
We, **Concur Technologies Inc.**, with the office of the Company situated at 601 108th Avenue NE, Suite 1000, Bellevue, Washington, USA. (“Company”) **holding 1 (One) Equity Shares of ₹ 10** (Rupees Ten) each in TRX Technologies India Private Limited hereby give consent, pursuant to Section 101(1) of the Companies Act 2013, to hold the **Extraordinary General Meeting (EGM)** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India at shorter notice.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, Concur Technologies Inc.,

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023



TRX, Inc.
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: Acknowledgement of receipt of the Notice of Extraordinary General Meeting (“EGM”) of TRX Technologies India Private Limited

We, **TRX, Inc.** with the office of the Company situated at 601 108th Avenue NE, Suite 1000 Bellevue, Washington 98004, USA. (“Company”) **holding 9,999** (Nine Thousand Nine Hundred Ninety Nine) **Equity Shares of ₹ 10** (Rupees Ten) each in TRX Technologies India Private Limited hereby acknowledge the receipt of the **Notice of Extraordinary General Meeting (“EGM”)** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, TRX, Inc.

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023



TRX, Inc.
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: Authorization to attend and vote at the Extraordinary General Meeting (“EGM”) of TRX Technologies India Private Limited

We, **TRX, Inc.** with the office of the Company situated at 601 108th Avenue NE, Suite 1000 Bellevue, Washington 98004, USA. (“Company”) **holding 9,999** (Nine Thousand Nine Hundred Ninety Nine) **Equity Shares of ₹ 10** (Rupees Ten) each in TRX Technologies India Private Limited hereby authorize **Ms. Manjusha Nair, Director, or Mr. Subraya R Bhagwat,** Regional Chief Accountant – APJ & GC **to attend and vote on behalf of TRX, Inc. at the Extraordinary General Meeting** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, TRX, Inc.

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023



TRX, Inc.
601 108th Avenue NE, Suite 1000
Bellevue, WA 98004
USA

Consent of shareholder for shorter notice
[Pursuant to Section 101(1) of the Companies Act, 2013]

To,
The Board of Directors
TRX Technologies India Private Limited
Registered office: 65/2, Laurel B Block,
5th Floor, Bagmane Tech Park,
C. V. Raman Nagar, Byrasandra,
Bangalore – 560 093
Karnataka, India

Dear Directors,

Re: CONSENT BY SHAREHOLDER FOR SHORTER NOTICE

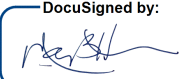
We, **TRX, Inc.** with the office of the Company situated at 601 108th Avenue NE, Suite 1000 Bellevue, Washington 98004, USA. (“Company”) **holding 9,999** (Nine Thousand Nine Hundred Ninety Nine) **Equity Shares of ₹ 10** (Rupees Ten) each in TRX Technologies India Private Limited hereby give consent, pursuant to Section 101(1) of the Companies Act 2013, to hold the **Extraordinary General Meeting (EGM)** of M/s. TRX Technologies India Private Limited, to be held on **Monday, August 14, 2023 at 11.30 A.M.** at the Registered Office of the Company situated at 65/2, Laurel B Block, 5th Floor, Bagmane Tech Park, C. V. Raman Nagar, Byrasandra, Bangalore – 560 093, Karnataka, India at shorter notice.

This is for your information and necessary action.

Thanking you,

Yours faithfully,

For, TRX, Inc.

DocuSigned by:

4F8D9C5B333C4E6...

Mary Beth Hanss
Sole Director

August 3, 2023

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,

CV Raman Nagar, Byrasandra Bangalore – 560093

CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTIONS PASSED IN THE EXTRAORDINARY GENERAL MEETING OF TRX TECHNOLOGIES INDIA PRIVATE LIMITED HELD ON MONDAY, AUGUST 14, 2023, COMMENCED AT 11.30 A.M. AND CONCLUDED AT 12.00 P.M. AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT 65/2, LAUREL B BLOCK, 5TH FLOOR, BAGMANE TECH PARK, C. V. RAMAN NAGAR, BYRASANDRA, BANGALORE – 560 093, KARNATAKA, INDIA

SPECIAL BUSINESSES:

SPECIAL RESOLUTION NO. 1 (ITEM NO. 1 IN THE NOTICE):

APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY

“**RESOLVED THAT** pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, and subject to the approval of creditors of the company, if any, the consent of shareholders of the Company be and is hereby accorded to voluntary liquidate the company.

RESOLVED FURTHER THAT the Declaration of Solvency along with the necessary Affidavit, and List of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations for the previous two years (31st March, 2022 and 31st March, 2023) be and is hereby considered, approved and adopted.

RESLOVED FURTHER THAT any Director of the Company be and is hereby authorized to sign and file the necessary forms with the Registrar of Companies, take all the necessary actions, steps in connection with the above resolution including filing of necessary intimation in relation to the voluntary liquidation of the Company with all the necessary authorities and to do all the deeds or things as are incidental or necessary thereto.”

//CERTIFIED TRUE COPY//

For, TRX Technologies India Private Limited


Sandeep Ujire Padvetnaya
Director
DIN: 09563593

Date: August 14, 2023

Address:

Maangalya Prosper, no. 406,
Sovereign Tower, Orchid Block,
60 Feet road, near Tamarind Tree,
Anjanapura, Bangalore - 560062,
Karnataka, India

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra Bangalore – 560093
CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTIONS PASSED IN THE EXTRAORDINARY GENERAL MEETING OF TRX TECHNOLOGIES INDIA PRIVATE LIMITED HELD ON MONDAY, AUGUST 14, 2023, COMMENCED AT 11.30 A.M. AND CONCLUDED AT 12.00 P.M. AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT 65/2, LAUREL B BLOCK, 5TH FLOOR, BAGMANE TECH PARK, C. V. RAMAN NAGAR, BYRASANDRA, BANGALORE – 560 093, KARNATAKA, INDIA

SPECIAL BUSINESSES:

SPECIAL RESOLUTION NO. 2 (ITEM NO. 2 IN THE NOTICE):

APPROVAL FOR APPOINTMENT OF LIQUIDATOR FOR THE PURPOSE OF VOLUNTARY LIQUIDATION

“**RESOLVED THAT** in terms of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, and subject to the approval of creditors of the company, if any, consent of the shareholders of the company be and is hereby accorded to appoint Ms. Nithya Pasupathy (IP Reg. No. IBBI/IPA-002/IP-N00911/2020-2021/13144) a member of the insolvency professional agency and registered with the Insolvency and Bankruptcy Board of India, to act as the liquidator of the Company for the purpose of voluntary liquidation of the Company at a remuneration of INR 5,00,000/- (Rupees Five Lakh only) exclusive of tax and cost, charges and other out of pocket expenses which will be reimbursed on actual basis and as may be agreed mutually.

RESOLVED FURTHER THAT Ms. Nithya Pasupathy be and is hereby authorized to exercise all the powers and duties as exercisable by the liquidator as provided in Section 35 and all other applicable provisions of the Insolvency and Bankruptcy Code, 2016 and Chapter IV of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, for affecting the voluntary liquidation of the Company.

RESLOVED FURTHER THAT any Director of the Company be and is hereby authorized to take all the necessary actions, steps including filing of necessary intimation in relation to the voluntary liquidation, appointment of insolvency professional as the liquidator of the Company with all the necessary authorities to give effect to the above resolutions and to do all the deeds or things as are incidental or necessary thereto.”

//CERTIFIED TRUE COPY//

For, TRX Technologies India Private Limited

Sandeep UP

Sandeep Ujire Padvetthaya

Director

DIN: 09563593



Date: August 14, 2023

Address:

Maangalya Prosper, no. 406,
Sovereign Tower, Orchid Block,
60 Feet road, near Tamarind Tree,
Anjanapura, Bangalore - 560062,
Karnataka, India

**CERTIFIED TRUE COPY OF THE EXTRACT OF EXPLANATORY STATEMENT
PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013**

ITEM NO. 1:

APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY

The Company was incorporated on 24/07/2007 with the objective to carry on the business of providing information technology services.

However, presently the Company is not carrying any business activity and management of the company does not have any future plans to run the affairs of the company in a manner which will be fruitful for the shareholders of the company.

Therefore, the boards of directors of the Company considered the matter and were of the opinion that in view of the non-availability of the business prospects it will be best to voluntary liquidate the Company.

Further, the board made a pragmatic assessment of the affairs of the Company and formed an opinion that the Company is solvent and will be able to pay its debts, if any, in full from the assets of the company.

Pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the approval of members of the Company is required by way of Special Resolution to voluntarily liquidate the Company.

The Board of Directors of the Company recommends the resolution for your approval as Special Resolution.

None of the Directors or their relatives are interested or concerned, financially or otherwise in the proposed special resolution as set out at the Item No. 1 of the Notice.

//CERTIFIED TRUE COPY//

For, TRX Technologies India Private Limited

Sandeep UP
Sandeep Ujire Padvetnaya
Director
DIN: 09563593



Date: August 14, 2023

Address:

Maangalya Prosper, no. 406,
Sovereign Tower, Orchid Block,
60 Feet road, near Tamarind Tree,
Anjanapura, Bangalore - 560062,
Karnataka, India

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra Bangalore – 560093
CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

CERTIFIED TRUE COPY OF THE EXTRACT OF EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

ITEM NO. 2:

APPROVAL FOR APPOINTMENT OF LIQUIDATOR FOR THE PURPOSE OF VOLUNTARY LIQUIDATION

For the purpose of voluntary liquidation of the Company, a Liquidator is required to be appointed as per the provisions of Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions.

The Board recommends the name of Ms. Nithya Pasupathy (IP Reg. No. IBBI/IPA-002/IP-N00911/2020-2021/13144), a member of the insolvency professional agency and registered with the Insolvency and Bankruptcy Board of India as an Insolvency Professional and who is meeting the eligibility criteria as specified under Regulation 6 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, to be appointed as Liquidator of the Company at such remuneration as specified in the resolution, for the purpose of voluntary liquidation and to carry out the functions and duties as per the provisions of Section 35 and all other applicable provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the provisions of the Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016, read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the approval of members of the Company is required by way of Special Resolution for appointment of insolvency professional to act as the liquidator.

The Board of Directors of the Company recommends the resolution for your approval as Special Resolution.

None of the Directors or their relatives are interested or concerned, financially or otherwise in the proposed special resolution as set out at the Item No. 2 of the Notice.

//CERTIFIED TRUE COPY//

For, TRX Technologies India Private Limited

Sandeep Ujire

Sandeep Ujire Padvetnaya

Director

DIN: 09563593

Date: August 14, 2023

Address:

Maangalya Prosper, no. 406,
Sovereign Tower, Orchid Block,
60 Feet road, near Tamarind Tree,
Anjanapura, Bangalore - 560062,
Karnataka, India

Date: 2th August, 2023

To,
The Board of Directors
TRX Technologies India Private Limited
65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,
CV Raman Nagar, Byrasandra, Bangalore – 560093, India

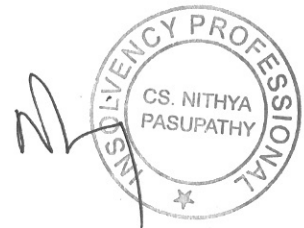
Dear Sir,

Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Company.

I, Nithya Pasupathy, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/IPA-002/IP-N00911/2020-2021/13144**, having office at Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram, Chennai, Tamil Nadu 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1. I am eligible to be appointed as the Liquidator of the Company;
2. There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India
3. I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;



Regn. No: IBBI/IPA-002/IP-N00911/2020-2021/13144
Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram
Chennai, Tamil Nadu 600028
Contact: 9566033007 email: nithya@prowiscorporate.com

4. I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:

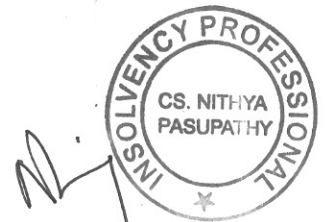
a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

(b) I am not a related party of the Company;

(c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

(d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

(e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.



CS Nithya Pasupathy
Insolvency Professional

TRX Technologies India Private Limited

Registered office: No.65/2, Laurel 'B' Block, 5th Floor, Bagmane Tech Park,

CV Raman Nagar, Byrasandra Bangalore – 560093

CIN: U72200KA2007FTC043453; Email id: manjusha.nair@sap.com

Date: August 14, 2023

To,

Nithya Pasupathy -Insolvency Professional

IBBI/IPA-002/IP-N00911/2020-2021/13144

Old No: 28 (New No: 10), 3rd Cross Street,

R.K. Nagar, Raja Anna Malai Puram,

Chennai, Tamil Nadu ,600028

Dear Sir/ Madam,

Subject: Appointment of Company Liquidator for the purpose of voluntary winding up.

We are glad to inform that, we hereby appoint you as the liquidator of the Company, on such a remuneration be decided in the Extraordinary General Meeting held on August 14, 2023 for the purpose of voluntary winding up of **TRX Technologies India Private Limited**, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

Thanking you,

For and on behalf of

TRX Technologies India Private Limited

Sandeep Ujire
Sandeep Ujire Padvetnaya

Director

DIN: 09563593



Registered office:

65/2, Laurel B Block, 5th Floor,

Bagmane Tech Park, C. V. Raman Nagar,

Byrasandra, Bangalore – 560 093,

Karnataka, India